

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

ORIGINAL APPLICATION NO. 523 of 2013

Wednesday this the 3rd day of February, 2016

CORAM

Hon'ble Mr. Justice N.K.Balakrishnan, Judicial Member
Hon'ble Mrs. P. Gopinath, Administrative Member

Muhsin K.P S/o Ahamed C.H.
Aged 50 years, Sub Editor,
Department of Information and Public Relations,
UT. of Lakshadweep, Kavaratti.

...Applicant

(By Advocate Mr. R. Ramadas)

Versus

1. The Administrator,
Union Territory of Lakshadweep,
Kavaratti-682555.
2. The Director,
Information and Public Relations,
U.T of Lakshadweep, Kavaratti-68255.

...Respondents

(By Advocate Mr. S. Radhakrishnan)

This application having been finally heard on 03.02.2016, the Tribunal on the same day delivered the following:

ORDER

Per: Justice N.K.Balakrishnan, Judicial Member

Heard the learned counsel appearing for both sides. According to the applicant, while fixing his pay 10% of the pay as deputation allowance also has to be added. But the respondents would contend that

after absorption, the applicant is not entitled to get the deputation allowance added so as to fix the pay of the applicant in the absorbed cadre.

2. It is seen that on the appeal (Annexure A6) filed by the applicant, Annexure A10 order was passed by the Director (I&PR). No independent consideration was made by the Appellate Authority. Hence we are of the view that the Appellate Authority has to be directed to reconsider the issue after hearing the applicant as well. Hence we set aside Annexure A10 and direct the second respondent - Director, Information and Public Relations, U.T of Lakshadweep, Kavaratti to reconsider Annexure A6 appeal. Applicant shall be heard in the matter. Second respondent will pass a reasoned order on that appeal within two months from the date of receipt of a copy of this order.

3. O.A s disposed of accordingly. No order as to costs.


(Mrs. P. Gopinath)
Administrative Member

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(N.K. Balakrishnan)
Judicial Member